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NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

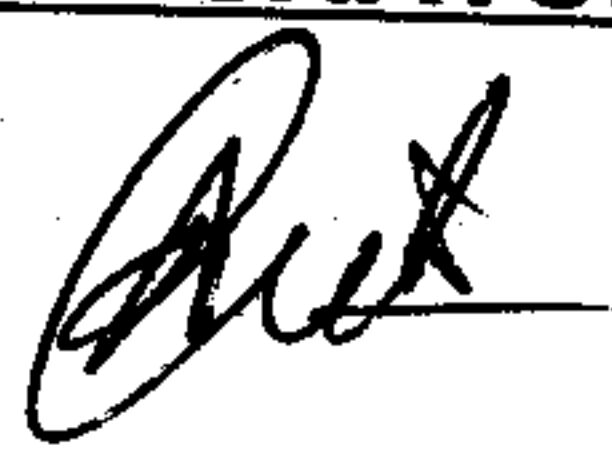
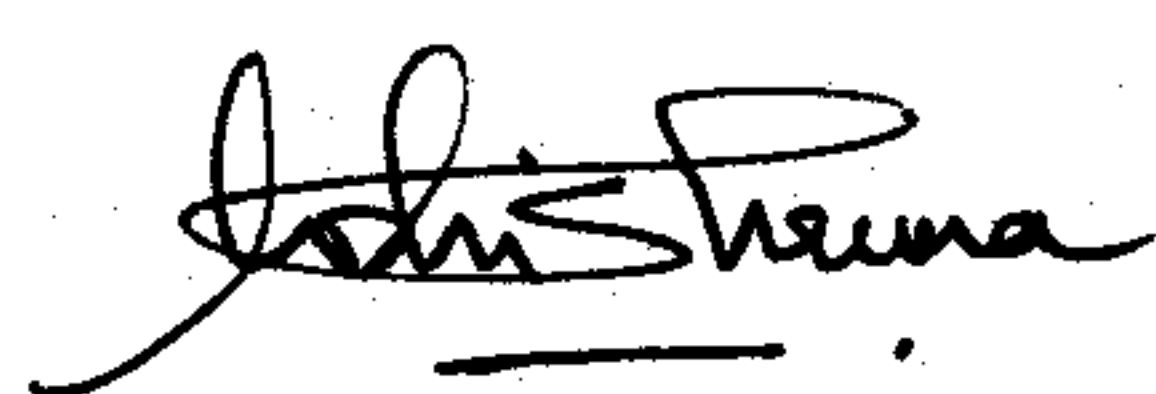
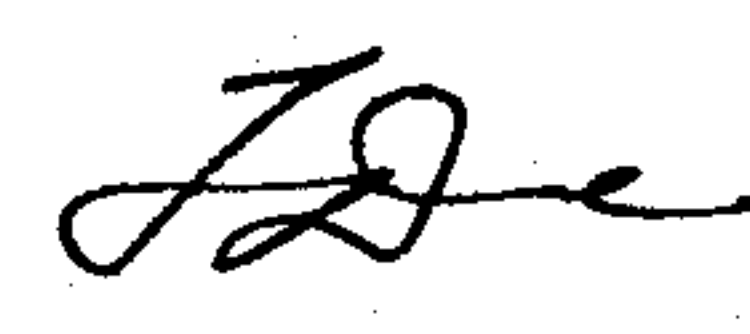
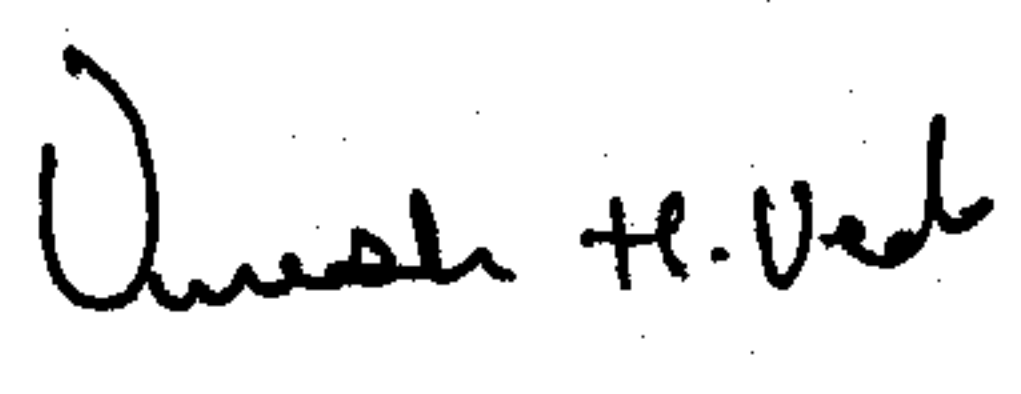
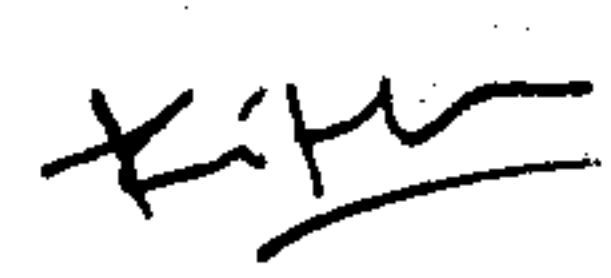
IA 69/2018 with CP No. 11/241-242, 244, 245, 59/NCLT/AHM/2018

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2018

Name of the Company: Power Infrastructure India
V/s.
Shree Maheshwar Hydel Poer Corporation Ltd. & Ors.

Section of the Companies Act: Section 241, 242, 244, 245 & 59 of the
Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	AKTARSINGH PANESAR	Advocate	Resp No. 5	
2.	SHREEMA DOSHI i/b DMD ADVOCATES	Advocate	Petitioner	
3.	Jaimin R. Dave	Adv	Rep. No. 2	
4.	Devang Vyas i/b Jaimin R. Dave SUADAT KIRMANDI	"	"	
5.	UMESH VED	PCS	Respondent No. 9	
6.	NAVIN PAMWA WITH RITU SHAH FOR THAKKAR AND PAMWA	SR. ADV ADV.	Resp. 1	

ORDER

Learned Advocate Ms. Shreema Doshi i/b DMD present for Original Petitioner.
Learned Advocate Mr. Jaimin Dave with Learned Advocate Mr. Devang Vyas with

Learned Advocate Mr. Suadat Kirmani present for Original Respondent no. 2. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Original Respondent no. 1. Learned Advocate Mr. Avtarsingh Panesar present for Original Respondent no. 5. Learned PCS Mr. Umesh Ved present for Original Respondent no. 9.

Learned Advocate Ms. Ritu Shah filed Vakalatnama for Respondent no. 1.

Learned Advocate Mr. Avtarsingh Panesar filed Vakalatnama for Respondent no. 5.

Learned Advocate Mr. Jaimin Dave filed Vakalatnama for Original Respondent no. 2.

Respondent no. 2 filed reply in main petition serving a copy to other side.

The respondents shall file their objections in IA 69/2018 serving a copy in advance to the other side and further represented that they need two weeks' time to file reply in the main petition.

Heard prayer is allowed.

List the matter on 06.03.2018.

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MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 28th day of February, 2018.